

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No.427/2019 in OA No.1661/2019**

**New Delhi, this the 3<sup>rd</sup> Day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**



Sunil Kumar, S/o Sh. Rattan Singh  
R/o VPO-Bandaheri, Teh-Balsamand  
Hisar, Haryana.

...Applicant

(By Advocate: Shri Anoop for Shri U. Srivastava)

Versus

Sh. V.K. Singh, Chairman, DSSSB  
FC-18, Karkardooma Institutional Area  
Delhi.

...Respondent

(By Advocate: Ms. Esha Mazumdar)

**Order (Oral)**

**Mr. Pradeep Kumar, M(A)**

Heard Shri Anoop proxy counsel for Shri U. Srivastava, counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents.

2. The Tribunal had passed certain directions on 24.05.2019 at admission stage without going into the



merits with a direction to the respondents to pass a reasoned and speaking order on the representation of the applicant. Since these orders were not complied with, the applicant preferred the present CP.

3. Today, when the matter was taken up for hearing, the respondents have submitted a compliance affidavit wherein a copy of the speaking order passed on 11.12.2019 was submitted wherein the representation of the applicant has been considered by the respondents. However, the applicant's request could not be agreed to.

4. In view of the compliance by the respondents, nothing subsists in the CP. The same is closed. Notice is discharged.

**(Pradeep Kumar)**  
**Member(A)**

**(Justice Vijay Lakshmi)**  
**Member(J)**

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